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Rajasthan Finance Act, 1988 3 of 1988

[31 March 1988]

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Rajasthan Finance Act, 1988

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An Act Further to amend the Rajasthan Sales Tax Act, 1954 in order to give effect to the Financial proposals of the State Government for the Financial year 1988-89. Be it enacted by the Rajasthan State Legislature in the Thirty ninth Year of the Republic of India as follows: - 1. Published in Raj. Gaz. Ex. Ordinance Pt. 4(Ka) -Dt. 31-3-88 Page 272

1. Short Title :-

The Act may be called the Rajasthan Finance Act, 1988.

2. Declaration Under Section 3, Rajasthan Act 23 Of 1958 :-

In pursuance Section 3 of the Rajasthan Provisional Collection of Taxes Act, 1958 (Rajasthan Act 23 of 1958), it is hereby declared that it is expedient in public interest that clauses 3 of 7 to this Bill shall have immediate effect under the said Act.

3. Amendment Of Section 5, Rajasthan Act 29 Of 1954 :-

In Sub-Section (1) of Section 5 of the Rajasthan Sales Tax Act,

1954 (Rajasthan Act 29 of 1954), herein/after referred to as the "Sales Tax Act", for the word "sixty" the word seventy five shall be substituted.

4. Amendment Of Section 5C, Rajasthan Act 29 Of 1954 :-

In Sub- Section (1) of Section 5C of the Sales Tax Act, for the expression "2%", the expression "3%", shall be substituted.

5. Amendment Of Section 5Cc, Rajasthan Act 29 Of 1954 :-

In Sub- Section (1) of Section 5CC of the Sales Tax Act, for the expression "1%", the expression "1.5%", shall be substituted.

6. Amendment Of Section 5Cccc, Rajasthan Act 29 Of 1954

In Sub- Section (1) of Section 5CCCC of the Sales Tax Act, for the expression "4%", the expression "5%", shall be substituted.

7. Amendment Of Section 5H, Rajasthan Act 29 Of 1954 :-

The existing Section 5H, of the Sales Tax Act shall be deleted.